

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-BA-22-2020**

Suhas Naik ... Applicant

Versus

State of Goa & Ors. ... Respondents

Shri S.G. Desai, Senior Advocate with Shri P. Shirodkar, Advocate for the Applicant.

Shri S.R. Rivankar, Special Public Prosecutor with Shri Gaurish Nagvenker, Additional Public Prosecutor for the Respondents No.1 & 2.

Shri Sahil Sardessai, Advocate for the Respondent No.3.

Coram:- DAMA SESHADRI NAIDU, J.**Date:- 17th August 2020****P.C. :**

Shri S. R. Rivankar, the learned Special Public Prosecutor, is present for the first and second respondents. The learned counsel for the third respondent, too, is present; but none is seen on the screen for the applicant.

2. Post the matter on 25.08.2020.

DAMA SESHADRI NAIDU, J.

NH

Later, Shri Desai, the learned senior counsel for the applicant, has submitted that though he was very much available, the connectivity was

faulty. That is why he could not be seen on the screen, nor could he hear the Court proceedings. Therefore, as the application pertains to a regular bail and as the applicant is said to have been in judicial custody for the last seven months, he wants the matter taken up tomorrow. Besides, the learned counsel on record undertakes to inform the learned Special Public Prosecutor and also the learned Counsel for the third respondent about the advanced date.

Post the matter tomorrow, i.e. on 18.08.2020.

DAMA SESHADRI NAIDU, J.

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